OFFER OPENING PUBLIC ANNOUNCEMENT
JMG CORPORATION LIMITED

Registered Office: Suite No 307, Palam Triangle, Palam Vihar, Gurgaon, Haryana- 122017;
Ph: +91-124- 4376643; Fax: +91-124-4133580

This Advertisement is being issued by Sobhagya Capital Options Limited, ("Manager to the Offer"/ "Manager"), on behalf of Mr. Atul Kumar Mishra ("Acquirer"), pursuant to Regulations 18(7) the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, if any ("SEBI (SAST) Regulations") in respect of the Open Offer (the "Offer") to acquire upto 51,48,000 (Fifty One Lacs Forty Eight Thousand) Fully Paid up Equity Shares of the face value of Rs. 2.50/- each ("Offer Shares"), representing in aggregate, 26% of the expanded Equity Share Capital of JMG Corporation Limited (the "Target Company"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in all editions of the Business Standard (English) and Business Standard (Hindi) and the Mumbai Edition of Mumbai Lakshadweep (Marathi) on October 06, 2012.

1. The Offer Price is Rs. 3.05/- (Rupees Three and Paise Five Only) per Equity Share. There has been no revision in the Offer Price.
2. The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommends that the Offer Price of Rs. 3.05 per Equity Share is fair and reasonable. The IDC recommendation was published on November 28, 2012 in all editions of the Business Standard (English) and Business Standard (Hindi) and the Mumbai Edition of Mumbai Lakshadweep (Marathi).
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. Further, there has been no competitive bid to this Offer.
4. The Letter of Offer (including Form of Acceptance cum acknowledgement) (hereinafter collectively referred to as "Letter of Offer") dated November 26, 2012 has been dispatched to all the Equity Shareholders, except the sellers, on November 30, 2012.
5. The Letter of Offer will also be available on SEBI's website (http://www.sebi.gov.in/) and is available on the Manager to Offer's website (www.sobhagyacapital.com) and the Shareholders can also apply by downloading the form of acceptance from the websites as mentioned above. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   a. **In case of Equity Shares held in physical form**: Name, addresses, number of Equity Shares held, distinctive numbers, folio numbers, number of shares tendered along with the documents to prove their title to such Equity Shares such as broker note, succession certificate, original share certificate/original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with Target Company), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number. **The details of the Acquirers should be kept blank.**
   b. **In Case of Equity Shares held in dematerialized form**: name, addresses, number of Equity Shares held, Depository name, Depository I.D., Client name, Client I.D., number of Equity Shares offered along with a photocopy of the original delivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant, in favour of Depository Escrow Account.

   The details of the Depository Escrow Account is as under:

DP Name	**INDUS PORTFOLIO PRIVATE LIMITED**
DP ID	**IN300940**
Client ID	**10347379**
Depository	**National Securities Depository Ltd. (NSDL)**
Account Name	**"Indus-AKM-JMG - Open Offer Escrow Account"**

   Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") shall use the inter-depository delivery instruction slip for the purpose of crediting their Equity Shares in favour of the Depository Escrow Account with NSDL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on October 12, 2012 and all the observations suggested by SEBI vide their letter no. CFD/DCR/AK/25889/2012 dated November 20, 2012 have been duly incorporated in the Letter of Offer.
7. The Corrigendum to the DPS was published on November 27, 2012 in the same newspapers where the DPS was published.
8. There have been no other material changes in relation to the Offer, since the date of the public announcement on September 29, 2012, save as otherwise disclosed in the DPS and the Corrigendum to the DPS, except as under:

   The Manager to the Offer sought written confirmation from the Delhi Stock Exchange Limited and BSE Limited requesting them to confirm whether the disclosure relating to the transaction dated June 29, 2002, mentioned on page no. 12 of the Letter of Offer, has been submitted with the Stock Exchanges and the date on which said disclosure was submitted with the Stock Exchanges. The summary of the clarification supplied by the Stock Exchanges to the Manager to the Offer is under:
   1. There has been a delay of 246 days in filing disclosure under Regulation 7(3) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, with Delhi Stock Exchange Limited, with respect to transaction dated June 29, 2002.
   2. No disclosure under Regulation 7(3) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, with respect to transaction dated June 29, 2002, is traceable at BSE Limited.

   SEBI may initiate appropriate action against the Target Company in terms of the Regulations and Provisions of the SEBI Act for non-compliance of Chapter II of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and Chapter V of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
9. The status of statutory and other approvals: As on date, there are no statutory approvals required for the purpose of this Offer. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such statutory approvals.
10. Schedule of Activities

Nature of Activity	Day and Date
Public Announcement (PA) Date	Saturday, September 29, 2012
Date of publication Detailed Public Statement (DPS)	Saturday, October 06, 2012
Last Date for making a Competing Offer	Tuesday, October 30, 2012
Identified Date*	Friday, November 23, 2012
Date when Letter of Offer were dispatched	Friday, November 30, 2012
Date of commencement of tendering period (Offer Opening Date)	Monday, December 10, 2012
Date of closure of tendering period (Offer Closing Date)	Friday, December 21, 2012
Date by which the acceptance /rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched.	Monday, January 07, 2013
Date by which the underlying transaction which triggered open offer will be completed	Friday, June 21, 2013

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and the Sellers) are eligible to participate in the Offer any time before the closure of the Offer.*

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the PA and/or DPS and/or Letter of Offer.

The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.

Issued by Manager to the Offer

SOBHAGYA
CAPITAL OPTIONS LTD

SOBHAGYA CAPITAL OPTIONS LIMITED
B- 206, Okhla Industrial Area, Phase-I, New Delhi- 110020
Tel: 91-11-40777000
Fax: 91-11-40777069
E-mail: delhi@sobhagyacap.com
Website: www.sobhagyacapital.com
Contact Person: Heemadri Mukerjea and Amit Kumar

Place: New Delhi
Date: December 05, 2012

For and on behalf of Atul Kumar Mishra